

# THE USE OF VERY LOW POWER RADIO FREQUENCY DEVICES, FOR INDOOR APPLICATIONS IN THE 13.553-13.567 MHz FREQUENCY RANGE (EXEMPTION FROM LICENSING REQUIREMENT) RULES, 2010<sup>1</sup>

In exercise of the powers conferred by sections 4 and 7 of the Indian Telegraph Act, 1885 (13 of 1885) and sections 4 and 10 of the Indian Wireless Telegraphy Act, 1933 (17 of 1933), the Central Government hereby makes the following rules, namely:—

- **1. Short title and commencement.**—(1) These rules may be called the Use of very low power Radio Frequency devices, for indoor applications in the 13.553-13.567 MHz frequency range (Exemption from Licensing Requirement) Rules, 2010.
- (2) They shall come into force on the date<sup>2</sup> of their publication in the Official Gazette.
- 2. Definitions.—In these rules, unless the context otherwise requires, words and expressions used in these rules and not defined, but defined in the Indian Telegraph Act, 1885 (13 of 1885); and the Indian Wireless Telegraphy Act, 1933 (17 of 1933) shall have the same meanings respectively assigned to them in those the Indian Telegraph Act, 1885 (13 of 1885); and the Indian Wireless Telegraphy Act, 1933 (17 of 1933).
- 3. Use of very low power Radio Frequency devices, for indoor applications in the 13.553-13.567 MHz frequency range.—No person shall require license to establish, maintain, work, possess or deal in any wireless equipment for the purpose of usage of very low power Radio Frequency devices, or equipments including Short Range Devices or Radio Frequency Identification Devices, for indoor applications in the 13.553-13.567 MHz Frequency Range, on non-interference, non-protection and shared (non-exclusive) basis, with built-in antenna and maximum Field Strength Limits and other Technical parameters as specified in the Table below, namely:—

# TABLE Technical Characteristics

Frequency Band	Maximum Electric or Magnetic Field strength limit at ten meter distance	Antenna	
(1)	(2)	(3)	
13.553-13.567 MHz	42 dBμA/m at 10 meter OR 93.5dBμV/m at 10 meter	Built-in	

<sup>1.</sup> Vide G.S.R. 884(E), dated 4th November, 2010, Published in the Gazette of India, Extra., Pt. II, Sec. 3(i), dated 4th November, 2010.

<sup>2.</sup> Came into force on 4-11-2010.

Provided that it does not in any way, affects the licensing rights or procedures of existing and planned wireless operations, in this frequency band;

4. Interference.—The effect of unwanted energy due to one or a combination of emissions, radiations or induction upon reception in a radio communication system, manifested by any performance degradation, misinterpretation, or loss of information which could be extracted in the absence of such unwanted energy, where any person whom a licence has been issued under section 4 of the Indian Telegraph Act, 1885 (13 of 1885); and the Indian Wireless Telegraphy Act, 1933 (17 of 1933) informs that his licensed system is getting harmful interference from any other radio communication system exempted under these rules, the user of such unlicensed wireless equipment shall take necessary steps to avoid interference by relocating the equipment, reducing the power, using special type of antennae including discontinuation of such wireless use, if required:

Provided that, before such discontinuation, a reasonable opportunity to explain the circumstances shall be offered to such unlicensed user of wireless equipment by the issuing authority.

**5. Equipment.**—(1) The very low power Radio Frequency wireless devices shall be of Equipment type approved designed and constructed in such a manner so that the bandwidth of emission and other parameters shall conform to the limits specified in the Table referred to in rule 3.

(2) The application for obtaining equipment type approval shall be made to the Central Government in such application format in Annexure I.

(3) For the import of the above equipments, the application for obtaining "Import License" shall have to be made to the Central Government in Annexure II.

### ANNEXURE I

# APPLICATION FOR EQUIPMENT TYPE APPROVAL

# Section-A- Applicant 1. Name of manufacturing agency applying for equipment type approval 2. Postal Address of manufacturing agency 3. Name and address of Indian agency applying for the type approval 4. Name of product and the product Identification (model number etc.,) Section B-Details of Transmitter 1. Frequency range 2. No. of preset switchable channels 3. No. of Voice/Data/TV Channels (In case of multi-channel equipment)

multi-channel equipment)
4. Tx-Rx channel separation (In case of Duplex/multi-channel equipment)

The Use of Very Low Power Radio Frequency Devices, for Indoor [Annex.]

Applications in the 13.553-13.567 MHz Frequency Range

(Exemption From Licensing Requirement) Rules, 2010

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6.	Frequency stability	A American State and Commencer and A
oo 7.	Spurious/ Harmonic radiations	emission :
	i. Carrier suppression	
	(In case of carrier suppressed sys	tems)
	<ul><li>ii. Unwanted side band suppression (In case of SSB systems)</li></ul>	
	iii. 2nd Harmonic radiations	shows the will present to the big
	iv. 3rd Harmonic radiations	en el excentration de la fina de la villa
8.	Max. Frequency Deviation	programme and the first state of the state o
	Mode of emission	n degli. Li eni podis ekst. Ve usaberda och Grenters trass i pod butare essertene de
	Bandwidth of emission	
	Test Tone deviation	resolution and resoluted in the Cardon of th
	Base band frequency	rinodition is used at 1rd in an adjust
	(In case of multi-channel equipment)	with your and the discountry line
13.	Type of modulation to be required	a to a common of a second seminary second
	Pre-emphasis	to brain or sources to refer whereast griff coefficient
	Power output	for an at team are made to say the improper
	(At the input of antenna)	milerary advance : :
16.	Any other information	
Sectio	n C-Details of Receivers	
1.	Frequency range	"Import to the Local to be
2.	Mode of reception	i in permit
3.	Spurious response of receiver	
4.	Sensitivity	
5.	Frequency stability	Mora Mora Property and American Company
	(a) Effective noise temperature	the control of
	(b) Threshold input level	An and the second secon
7.	Intermediate frequency	
	De-emphasis	
	Selectivity	trans out of the second of the second
	•	:
10.	Any other particulars	A Marian Control of the marian
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		Signature of the applicant
Date	••••	PRODUCES OF THE PRODUCES OF TH

The Use of Very Low Power Radio Frequency Devices, for Indoor Annex. II] Applications in the 13.553-13.567 MHz Frequency Range (Exemption From Licensing Requirement) Rules, 2010

### ANNEXURE II

## APPLICATION FOR A LICENCE TO IMPORT WIRELESS TRANSMITTING AND/OR TRANSPECEIVING APPARATUS INTO INDIA

	AND/OR TRANSRECEIVING APPARATUS INTO INTO
1.	Name of Applicant :
	(IN BLOCK CAPITAL)
2.	Permanent Address in India :
3.	Port at which it is desired to import apparatus :
4.	Probable date of importation :
	Reference of C.C.I (Ministry of Commerce) Import Licence, if any :
6.	(a) Reference of Ministry of Communications Agreement Letter
	(b) Whether first licence wanted now or annexure
7.	Purpose for which required
	Signatur

e)

Item No.	Manufacturer's Name	Whether Transmitter/ Transreceiver Or Components thereof	Model or Type No.	Quantity	Frequency of Operation & RF power Output	Approx. C.I.F Value, if known
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Place	Signature of Applicant
Date	

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